HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 3219 OF 2025

Between:

Continental Global Traders, R/o.Flat No.301, 8-2-269/1/2,A,B, Namitharaj Pallajio Apartments, Road No.2, Banjara Hills, Hyderabad, Telangana - 500034 Represented by Satyanarayana Sarma Dantu. Represented by Satyanarayana Sarma Dantu, S/o.Dantu Markandey Sarma Aged About. 61 Years, Occ. Pvt Emp R/o.Plot No.102, Essar Enclave near Sidhartha High School Dammaiguda Nagaram, Keesara, K.V.Rangareddy, Telangana - 500083

...PETITIONER

AND

1. The State of Telangana, represented by the Principal Secretary Revenue CT Department Secretariat Hyderabad 500004
2. The Dy. Commissioner of State Tax, (GST), Punjagutta Division, Abids Hyderabad 500001
3. The Asst. Commissioner of State Tax, (GST), Jubliee Hills Circle, Abids Hyderabad 500001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or direction declaring the action of the 3rd Respondents in passing the Order for suspension of Registration in Form GST REG19 on dated 02/09/2024 and the no order of rejection for the application of Revocation of GST was passed without considering the reply for the of request for revocation of suspension was considered filed by the petitioner on 09.09.2024 ,without providing an opportunity of being heard as arbitrary contrary to the provisions of the Central Goods and

Service Tax Act 2017 against to Article 14 19 and 21 of the Constitution of India and the same is in violation of Principles of Natural Justice and Rule of Law .Consequently declare the show cause notices and orders passed by the 3rd Respondents without there being any manual or digital signature is contrary to Act and Rules and quash the Orders as null and void.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order for suspension of Registration in Form GST REG19, dated 02/09/2024 passed by the 1st Respondent and consequently direct the 3rd Respondents to Restore the Registration Certificate of the Petitioner forthwith, in the interest of Justice and equity, pending disposal of the above Writ Petition, as otherwise, the Petitioner will be put to severe loss and hardship pending disposal of the above writ petition.

Counsel for the Petitioner: M/S. M. MADHAVI LATHA(NOT PRESENT)

Counsel for the Respondent No.1: SPECIAL GOVT PLEADER FOR STATE TAX

Counsel for the Respondent Nos.2 and 3: SRI DOMINIC FERNANDES, SC FOR CBIC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.3219 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None appears for the petitioner.

2. Since nobody entered appearance for the petitioner on the last of date of hearing, the matter was directed to be listed under the head 'for dismissal'.

3. Today the matter is listed under the head 'for dismissal'. In spite of the same, none appeared for the petitioner. It appears that the petitioner has lost interest in the matter.

4. The writ petition is, therefore, dismissed for want of prosecution. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-P.PADMANABHA REDDY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. One CC to M/s. M. Madhavi Latha, Advocate [OPUC]
2. Two CC to The Special GP for State Tax, High Court for the State of Telangana, at Hyderabad[OUT]
3. One CC to Sri Dominic Fernandes, SC for CBIC[OPUOC]
4. Two CD Copies

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HIGH COURT

DATED:01/04/2025



ORDER

WP.No.3219 of 2025

DISMISSING THE WRIT PETITION FOR WANT OF PROSECUTION WITHOUT COSTS

(7) PH 01/4/25